

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. No. 73/2017

C.A. No. 121/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (T) Shri S.Vijayaraghavan**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 03<sup>rd</sup> April, 2017, 10.30 A.M**

Name of the Company		Surendra Kumar Joshi -Versus- Rei Agro Limited.	
Under Section		<b>9</b>	<b>IBC</b>
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. MR. SAUBHIK CHOWDHURY, Adv

2. MS. GARIMA SINGH, Adv

Respondent  
CompanySingh  
3/04/171. Dishnu Chowdhury  
2. Amrita Pandey

Petitioner

ORDER

3/4/17

Ld. Counsels for the petitioner and the respondent are present.

In this case IRP has not submitted any progress report of the meeting of the Committee of Creditors. IRP is directed to be present in Court tomorrow, i.e., on 04/04/2017.

List the matter on 04/04/2017.

(S. Vijayaraghavan)  
Member (T)

(Vijai Pratap Singh)  
Member (J)